

ITEM NO.20+50

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...CC No(s).1614/2017

(Arising out of impugned final judgment and order dated 24/08/2016 in WT No. 172/2016 passed by the High Court of Judicature at Allahabad)

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM

Petitioner(s)

VERSUS

VODAFONE SOUTH LIMITED ANR

Respondent(s)

(with appln. (s) for c/delay in filing and refiling SLP and office report)

WITH

S.L.P.(C)...CC No. 1633/2017

(with appln. (s) for c/delay in filing and refiling SLP and office report)

S.L.P.(C)...CC No. 1873/2017

(with appln. (s) for c/delay in filing and refiling SLP and office report)

S.L.P.(C)...CC No. 2006/2017

(with appln. (s) for c/delay in filing and refiling SLP and office report)

Date : 27/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Jitendra Mohan Sharma, Sr.Adv.
Mr. Ajit Sharma, Adv.
Ms. Shweta Jain, Adv.
Ms. Seema Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner
and perused the relevant material.

Application for exemption from filing
official translation is allowed.

Issue notice.

Tag with SLP(C) No.37524 of 2016.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master